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CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH  
NEW DELHI

O.A. NO. 1802/87

DECIDED ON : 3.6.1993

Dr. (Mrs.) Madhubala Kumar ... Petitioner

vs.

Union of India & Another ... Respondents

CORAM :

THE HON'BLE MR. JUSTICE V. S. MALIMATH, CHAIRMAN  
THE HON'BLE MR. B. N. DHOUNDIYAL, MEMBER (A)

Shri D. P. Malhotra, Counsel for Petitioner

Shri P. P. Khurana, Counsel for Respondents

JUDGMENT (ORAL)

Hon'ble Mr. Justice V. S. Malimath, Chairman :-

The petitioner was appointed on ad-hoc basis in the Central Government Health Scheme on 2.1.1986 for a period of 90 days.

She says that she was paid a sum of Rs. 650/- per month plus D.A. She says that on the expiry of 90 days there is a technical break of one day and the applicant is required to make an application for fresh appointment on monthly wage basis before the expiry of every periodical appointment of 90 days. The relief which the petitioner now claims is for payment of the emoluments attached to the post for the period during which she was qualified for such payment in accordance with the order of the Ministry of Health and Family Welfare No. 12026/9/88-CHSI dated 2.11.1988.

2. All that we need is to direct the respondents to examine the case of the petitioner and accord to her whatever she is entitled to in accordance with the said order within a period of three months from the date of this judgment. No costs.

*B. N. Dhoundiyal*  
( B. N. Dhoundiyal )

Member (A)

*V. S. Malimath*  
( V. S. Malimath )

Chairman